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~~IN THE CENTRAL ADMINISTRATIVE TRIBUNAL~~ HYDERABAD BENCH AT HYDERABAD

M.A.NO. 780/91 (Extention of time)  
in O.A.No. 421/90

Date: 24-7-91.

Between:

1. The Chief Personnel Officer,  
S.C.Railway, Railnilayam, Secunderabad. ✓
2. The Sr.Divisional Personnel Officer,  
S.C.Railway, Vijayawada. ✓
3. The Railway Board rep. by the Jt.Director,  
(Estab.)Railway Board, New Delhi. ✓

.. Applicants/Respondents. ✓

and

1. B.H.Venkateshwarlu. ✓
2. Ch.Venkaiah ✓
3. P.V.Krishna Rao ✓
4. D.Sambamurthy. ✓
5. G.V.Sheshaiah. ✓
6. V.A.Rama Rao. ✓

.. Respondent/Applicant. ✓

.. Responcents/Applicants  
(RR2 to 6 Respondents in  
O.A.421/90)

For the Applicants: Mr.N.R.Devraj, SC for Rlys. ✓

For the Respondents:Mr.J.M.Naidu, Advocate ✓

CORAM:

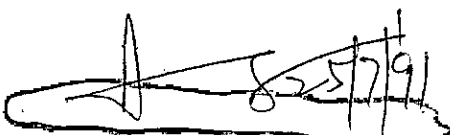
THE HON'BLE MR.C.NARASIMHA MURTY : MEMBER(JUL) ✓

AND

THE HON'BLE MR.R.BALASUBRAMANIANA : MEMBER(AEMN.) ✓

The Tribunal made the following Order:-

Shri N.R.Devraj, SC for Rlys, requests time to implement the order of this Tribunal dt. 8-2-91 passed in ~~R.P.45/91~~ in O.A.421/90. Time granted upto 31-8-91 for implementing the orders in O.A. 421/90. Shri Devraj, SC for Railways undertakes to implement the order by that date. With the above direction M.A. is disposed of. No costs.

  
Deputy Registrar(J)





To

1. The Chief Personnel Officer, S.C.Railway  
Railnilayam, Secunderabad.
2. The Sr.Divisional Personnel Officer, S.C.Raly, Vijayawada.
3. The Railway Board, rep. by the Joint Director, (Estb)  
Railway Board, New Delhi.
4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
5. One copy to Mr.J.M.Naidu, Advocate, 18-11-Kamalanagar,  
near Dilsukhnagar, Hyderabad.
6. One copy ~~xxxx~~ spare.

pvm

